

ITEM NO.14 Court 13 (Video Conferencing)

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 9725/2021

(Arising out of impugned final judgment and order dated 04-03-2021 in CRLA No. 261/2006 passed by the High Court Of Judicature At Allahabad)

KAMAL SINGH

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 53915/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT & IA No. 53916/2021 - EXEMPTION FROM FILING O.T.)

WITH

SLP(Cr1) No. 9726/2021 (II)
(FOR EXEMPTION FROM SURRENDERING WITHIN TIME ON IA 53857/2021 FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 53864/2021 , FOR EXEMPTION FROM FILING O.T. ON IA 53865/2021)

SLP(Cr1) No. 9727/2021 (II)
(FOR EXEMPTION FROM FILING O.T. ON IA 74054/2021 , FOR EXEMPTION FROM SURRENDERING WITHIN TIME ON IA 74055/2021)

SLP(Cr1) No. 9597/2021 (II)
(IA No. 54286/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT & IA No. 54285/2021 - EXEMPTION FROM FILING O.T.)

Date : 31-01-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE AJAY RASTOGI
HON'BLE MR. JUSTICE ABHAY S. OKA

For Petitioner(s) Mr. Gagan Sanghi, Adv.
Mr. Rameshwar Prasad Goyal, AOR

Mr. Sudhir Mendiratta, AOR

For Respondent(s) Mr. Ankit Goel, AOR

UPON hearing the counsel the Court made the following

O R D E R

Learned counsel for the petitioner(s) is directed to file a brief note in reference to all the accused petitioners and their role being assigned and notice by the High Court in the impugned judgment.

Let the same be filed within two days.

List the matters on Friday i.e. 04.02.2022.

(NIRMALA NEGI)
COURT MASTER (SH)

(RANJANA SHAILEY)
COURT MASTER (NSH)